

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 247 of 2019**

**IN THE MATTER OF:**

**Pramerica ASPF-II, Cprus Holding Ltd. ...Appellant**

**Vs**

**Metrocorp Infrastructure Ltd. & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Rajiv Ranjan, Senior Advocate along with Mr. Aditya Kumar, Mr. Siddharth Nath and Ms. Arunima Bhattacharjee, Advocates**

**For Respondents: None.**

**With**  
**Company Appeal(AT) No. 248 of 2019**

**IN THE MATTER OF:**

**Pramerica ASPF-II, Cprus Holding Ltd. ...Appellant**

**Vs**

**Metrocorp Infrastructure Ltd. & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Rajiv Ranjan, Senior Advocate along with Mr. Aditya Kumar, Mr. Siddharth Nath and Ms. Arunima Bhattacharjee, Advocates**

**For Respondents: None.**

**ORDER**

**03.02.2020** Learned Counsel for Appellant states that all the Respondents have been serviced Notice. Some of the Respondents are said to have been served Notice by substitute service of Newspaper. It is stated that proofs of service have been filed.

None present for the Respondents in both the Appeals. It is stated that Reply Affidavits by some of the Respondents have not yet been filed. Respondents

may file Reply Affidavit within 15 days. Rejoinder, if any, may be filed by the Appellant within a week thereafter in both the Appeals.

List these Appeals on **26<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*